

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

MISC. APPLICATION NO.3862 of 2002

IN

DIARY NUMBER 3904 OF 2002 (O.A. No. 1181/2002)

TUESDAY, THIS THE 1st DAY OF OCTOBER, 2002

HON'BLE MR. S. DAYAL, MEMBER (A)

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

1. Bhairo Prasad, son of Manai,
R/o Village Hirapur, Post-Vastravan,
District-Lalitpur.
2. Hazrat Singh, son of Ganpat Singh,
R/o Village-Bhamhori Sahana,
Post-Bhailoni Lodh,
District-Lalitpur.Applicants

Counsel for the Applicants: Shri Pranav Ojha

V E R S U S

1. Union of India, through Secretary,
Ministry of Health and Family Welfare Ministry,
Nirman Bhawan,
New Delhi.
2. Mahanideshak Pariwar Kalyan,
Maha Nideshalya, U.P.,
Jagar Narain Road,
Lucknow.
3. Mandaliya Upper Nideshak,
Chikitsa Swastha & Pariwar Kalyan,
Uttar Pradesh,
Jhansi Mandal.Respondents

Counsel for the Respondents: Shri R.K. Tiwari

O R D E R

Hon'ble Mr. S. Dayal, Member (A)

This application has been filed for directing

W/

the respondent No.1 to consider the representation dated 20.05.2002.

2. The applicant has claimed that Health Guide Scheme was introduced by Secretary Health and Family Welfare. The scheme involved appointment of Jan Swasthya Rakshak who had to be attached to Primary Health Centre. It is claimed that member of Sangh were getting Rs.50/- per-month ^{as} salary though they were working more than 8 hours per day. The applicant had made a representation and file O.A. No.387/2000. The respondent No.2 was directed to dispose of a representation of the applicants' Sangh within as per law ^{within} 60 days by order dated 23.05.2000. It is claimed that a letter was issued by the respondent No.2 to the effect that Village Health Guide Scheme has been abolished and services of the employees will not be retain after 30.03.2002. It is also claimed that members of Sangh have become over age and are not eligible for appointment in other departments. The applicants prayed that the member of the Sangh may be absorbed in other departments so that they get their livelihood.

3. Heard Shri P. Ojha, learned counsel for the applicant and Shri R.K. Tiwari, learned counsel for the respondents.

4. We find that by order in O.A. No.387/2000 dated 23.05.2000, the respondents were directed to dispose of the representation of the applicant which has been replied to by letter dated 28.03.2002. It has been mentioned in the letter that by ~~new~~ official letters No.P-17019/2/93-RHS (Vol-2)



dated 20.12.2001 and letter No.1290/5-9-2002-9(319)/2001 dated 27.03.2002 of the State Government, it was decided to terminate the village Health Guide Scheme after 31.03.2002. The Chief Medical Officer of various institutions were directed not to take any work from the Village Health Guides after 31.03.2002.

5. The learned counsel for the applicant states that a village Health Guides was appointed for every one thousand segment of population and was paid Rs.50/- per-month, in order to educate the public regarding clean drinking water and cleanliness and improving in general the health of the public. These guides were to be selected by the local population which they were required to look after.

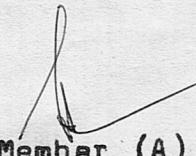
6. It is clear from the scheme that the Health Guides did not have a status of an employee of the Government of India, they were Volunteers doing the work of educating the public in matters of health.

7. The relief claimed by the applicants in the O.A. is for absorbing them in other departments in which posts may be available. It is clear from Annexure No.1 that no qualifications were required in selection of Village Health Guides.

8. Under the circumstances we do not consider it appropriate to give any direction to the respondents for deciding the representation yet again. The O.A. is dismissed.

9. There shall be no order as to costs.


Member (J)


Member (A)